

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**WEDNESDAY, THE THIRTY FIRST DAY OF DECEMBER
TWO THOUSAND AND TWENTY FIVE**

PRESENT

THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 37744 OF 2025

Between:

T. Venkatram Reddy, S/o Late Mr. T. Chandrasekhar Reddy, Aged about 60 years, Occ- Business R/o. Plot No. 54, House No. 8-2-703/A-6-C, Road No. 12, Banjara Hills, Hyderabad, 560034.

...PETITIONER

AND

1. National Company Law Tribunal, Hyderabad Bench - I, Office at Corporate Bhawan, Bandlaguda Tattiannaram Village, Hayatnagar Mandal, Rangareddy District, Hyderabad-500068
2. L & T Finance Limited, Brindavan, Plot No. 177, C.S.T. Road, Kalina, Santacruz (East), Mumbai, Maharashtra, India, 400098.
3. Ms. Renuka Devi Rangaswamy, R/o. Arthi Illam, 9, Jothi Nagar, 3rd Street, Uppolipalayam Post, Coimbatore, Tamil Nadu, 641015.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to pass an order or orders, direction or writ more particularly one in the nature of Writ of Mandamus, directing the Respondent No. 1 to keep CP (IB) No. 88/95/HDB/2021 pending on its file in abeyance/adjourn the matter sine-die until the pronouncement of final orders by Ld. National Company Law Appellate Tribunal in Company Appeal (AT) (Insolvency) No. 383 of 2022 preferred against order dt. 24/06/2022 passed by Respondent No. 1.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all the proceedings pending on the file of National Company Law Tribunal, Hyderabad - Bench I in CP (IB) No. 88/95/HDB/2021.

Counsel for the Petitioner: SRI VADEENDRA JOSHI

**Counsel for the Respondent No.1: SRI N. BHUJANGA RAO,
DEPUTY SOLICITOR GENERAL OF INDIA**

Counsel for the Respondent No.2: Mr.SHABBEER AHMED, ADVOCATE

Counsel for the Respondent No.3: - - -

The Court made the following: ORDER

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

The Hon'ble The Chief Justice Sri Aparesh Kumar Singh

and

The Hon'ble Sri Justice G.M.Mohiuddin

Writ Petition No.37744 of 2025

Dated: 31.12.2025

Between:

Mr. T.Venkatram Reddy,
S/o Mr. T.Chandrasekhar Reddy

...Petitioner

and

National Company Law Tribunal,
Hyderabad Bench-I, Hyderabad and 2 others

...Respondents

Order:

Mr. Vadeendra Joshi, learned counsel appears for the petitioner; Mr. N.Bhujanga Rao, learned Deputy Solicitor General of India appears for respondent No.1 and Mr. Shabbeer Ahmed, learned counsel appears for respondent No.2.

2. This Writ Petition is filed for the following relief:

“To pass an order or orders, direction or writ, more particularly one in the nature of Writ of Mandamus, directing the Respondent No.1 to keep CP(IB) No.88/95/HDB/2021, pending on its file, in abeyance/adjourn the matter *sine die* until the pronouncement of final orders by learned National Company Law Appellate Tribunal

in Company Appeal (AT) (Insolvency) No.383 of 2022 preferred against order dated 24.06.2022 passed by Respondent No.1.”

3. Both the learned counsel for the parties submit that the Writ Petition has become infructuous in view of the order dated 19.12.2025, passed by the National Company Law Tribunal, Hyderabad Bench-I, Hyderabad, in C.P.(IB).No.88/95/HDB/2021.

4. In view of aforesaid submission made by learned counsel for the parties, the instant Writ Petition is disposed of as infructuous. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.

SD/- K. MADHAVI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. The National Company Law Tribunal, Hyderabad Bench - I, Office at Corporate Bhawan, Bandlaguda Tattiannaram Village, Hayatnagar Mandal, Rangareddy District, Hyderabad-500068
2. The L & T Finance Limited, Brindavan, Plot No. 177, C.S.T. Road, Kalina, Santacruz (East), Mumbai, Maharashtra, India, 400098
3. One CC to SRI VADEENDRA JOSHI, Advocate [OPUC]
4. One CC to SRI SHABBEER AHMED, Advocate [OPUC]
5. One CC to SRI N. BHUJANGA RAO, DEPUTY SOLICITOR GENERAL OF INDIA [OPUC]
6. Two CD Copies

PMK
PVL

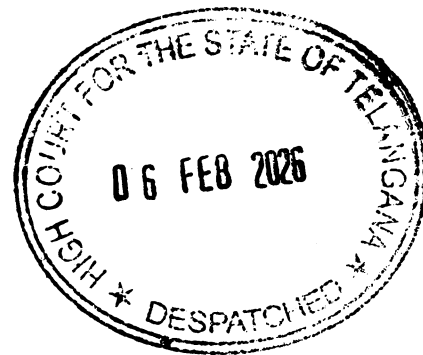
[Signature]

HIGH COURT

DATED:31/12/2025

ORDER

WP.No.37744 of 2025



**DISPOSING OF THE WRIT PETITION
AS INFRUCTUOUS WITHOUT COSTS**

⑧
kpv
24/1/26